

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

**CP NO. 113(ND)/2011
RT No.25/Chd/ND/2016**


Narinder Kumar Bawa & Anr. ... Petitioners

Versus.

M/s Prakash Communications Ltd. &Ors. ... Respondents

Present: Mr. Narinder Kumar Bawa, petitioner No.1 in person.
Mr. Gaurav Mankotia, Advocate for respondents No.2 & 3.

Learned counsel for respondents submits that application with affidavit and balance sheets of three financial years ending 31.03.2010, 31.03.2011 and 31.03.2016 and also the written submissions will be filed during course of the day. Learned counsel further submits that copies of the application, documents and written submissions have already been supplied to the petitioner. The matter cannot be taken up today because of the part heard matter fixed today which is going to consume lot of time and also another case under Insolvency and Bankruptcy Code. The matter now is adjourned to 19.04.2017 for arguments and thereafter it will be taken up on day to day basis, if need be.


(Justice R.P. Nagrath)
Member (Judicial)


(Deepa Krishan)
Member(Technical)

March 16, 2017
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